DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING
NO.03/81 DATED 02.05.2017

Please Note

(i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in

(ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.

(iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.

(iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 03/81 dated 02.05.2017 of Norms Committee-II for the year 2017-18 held on 02.05.2017 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tiwari, IA	DHI
2.	Shri S.K. Jain, DO	DIPP
3.	Shri S.K. Bhatnagar, Dy. I.A.	MOS
4.	Shri K.S. Sodhi, AD(ME)	MSME
5.	Baljit Singh, DDG	DGFT
6.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No. 03/81 dated 02.05.2017 are confirmed by the members.

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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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विनोद कुमार कश्यप
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1	**Case No.:1/3/81-ALC2/2017**	Party Name:VALCO INDUSTRIES LTD.,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Withdrawn**
	HQ File :01/81/050/00035/AM18/	RLA File :22/21/040/00034/AM12/	Lic.No/Date:2210011493 10.06.2011	
	Decision :NC observed that application in the above AA was referred to DIPP for comments. NC brought to notice that import of aluminium scrap is not allowed as per SION and this is not a case of norms fixation. Accordingly, NC decided to withdraw the case. RA may take suitable consequential action accordingly.			

2	**Case No.:6/16/81-ALC2/2012**	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date: 13.06.2017
	Decision : NC observed that company has been reminded on 07.04.2017 w.r.t. DHI deficiency letter. NC decided to await reply and defer the case. The case stands deferred 13.06.2017.			

3	**Case No.:7/25/81-ALC2/2012**	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Approved**
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	
	Decision : NC decided to **ratify** the norms for the above Advance Authorisation on repeat basis as per AA no 1310041387 dated 18.10.2012 as per MMSE email dated 02.05.2017. RA may take suitable consequential action accordingly.			

4	**Case No.:16/20/81-ALC2/2016**	Party Name:ICON POWER SOLUTIONS PVT LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00449/AM17/	RLA File :05/23/040/00227/AM14/	Lic.No/Date:0510363701 27.08.2013	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

5	**Case No.:73/24/81-ALC2/2013**	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date: 13.06.2017

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	Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.

6	**Case No.:6/24/81-ALC2/2013**	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**	
	HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date: 13.06.2017	
	Decision : NC observed that application for the above AA was referred to s to DOT for comments . NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.				

Case No.:7/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**	
HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date: 13.06.2017	
Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.				

Case No.:84/24/81-ALC2/2013	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**	
HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date: 13.06.2017	
Decision : NC observed that application for the above AA was referred to MNRE for comments and reminded vide D.O. letter dated 05.08.2016 to expedite the matter. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.				

Case No.:85/24/81-ALC2/2013	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**	
HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date: 13.06.2017	
Decision : NC observed that application for the above AA was referred to MNRE for comments and reminded vide D.O. letter dated 05.08.2016 to expedite the matter. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.				

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10	**Case No.:43/14/81-ALC2/2016**	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00294/AM17/	RLA File :32/21/040/00182/AM14/	Lic.No/Date:3210072953 07.02.2014	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MOD for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

11	**Case No.:17/20/81-ALC2/2016**	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00450/AM17/	RLA File :07/24/040/00338/AM13/	Lic.No/Date:0710103418 04.04.2014	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

12	**Case No.:16/6/81-ALC2/2014**	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

13	**Case No.:20/15/81-ALC2/2014**	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date:3110064957 09.10.2014	Defer Date: 13.06.2017
	Decision : NC observed that comments offered by DeitY were referred back to relook the matter. DeitY was reminded on 20.03.2017 to expedite the matter. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.			

14	**Case No.:12/18/81-ALC2/2014**	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**

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	HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date:0710107288 24.12.2014	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:55/18/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
15	HQ File :01/81/050/00674/AM15/	RLA File :11/24/040/00004/AM15/	Lic.No/Date:1110028126 19.01.2015	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:2/8/81-ALC2/2016	Party Name:ABB INDIA LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
16	HQ File :01/81/050/00166/AM17/	RLA File :07/21/040/01099/AM15/	Lic.No/Date:0710107777 10.03.2015	Defer Date: 13.06.2017
	Decision :NC observed that DHI deficiency letter sent to firm on 06.04.2017 seeking certain information. NC decided to await the reply of the firm and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:5/24/81-ALC2/2015	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
17	HQ File :01/81/050/00507/AM16/	RLA File :03/95/040/01051/AM15/	Lic.No/Date:0310795328 15.04.2015	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:1/3/81-ALC2/2015	Party Name:HARSHINI EPC PVT LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
18	HQ File :01/81/050/00074/AM16/	RLA File :09/24/040/00535/AM15/	Lic.No/Date:0910061983 06.05.2015	Defer Date: 13.06.2017
	Decision : NC observed that DHI deficiency letter sent to firm on 06.04.2017 seeking certain information. NC decided to await the reply of the firm and defer the case.			

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	The case stands deferred to 13.06.2017.

	Case No.:32/14/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00283/AM17/	RLA File :03/94/040/00377/AM16/	Lic.No/Date:0310798078 11.08.2015	Defer Date: 13.06.2017
19	**Decision :** NC observed that hard copy of the application for the above AA not received from RA, Mumbai. NC decided to request RA, Mumbai to send two set of application alongwith necessary document for consideration of the by Norms Committee. The case stands deferred to 13.06.2017.			

	Case No.:43/3/81-ALC2/2017	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00077/AM18/	RLA File :07/24/040/00191/AM16/	Lic.No/Date:0710108701 09.09.2015	Defer Date:
20	**Decision :** NC observed that application for the above AA was referred to DIPP for comments. DIPP representative present in the meeting has informed that appliaction not received by them. NC decided to forward a copy of the application to DIPP and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:72/14/81-ALC2/2016	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00323/AM17/	RLA File :07/24/040/00237/AM16/	Lic.No/Date:0710109092 26.11.2015	Defer Date: 13.06.2017
21	**Decision :** NC observed that firm was requested to intimate the number of earlier approved AA with which the above AA for the same export product. NC decided to ask the firm to indicate the number of AA with which the above AA may be repeated with. The case stands deferred to 13.06.2017.			

	Case No.:17/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00519/AM16/	RLA File :03/94/040/00734/AM16/	Lic.No/Date:0310801043 15.12.2015	Defer Date: 13.06.2017
22	**Decision :**NC observed that application for above AA was received back from MSME. NC decided to forward the application to DIPP for comments and defer the case. The case stands deferred to 13.06.2017.			

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	Case No.:18/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
23	HQ File :01/81/050/00520/AM16/	RLA File :03/94/040/00735/AM16/	Lic.No/Date:0310801045 15.12.2015	Defer Date: 13.06.2017
	Decision : NC observed that application for above AA was received back from MSME. NC decided to forward the application to DIPP for comments and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:16/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
24	HQ File :01/81/050/00518/AM16/	RLA File :03/94/040/00731/AM16/	Lic.No/Date:0310801123 16.12.2015	Defer Date: 13.06.2017
	Decision : NC observed that application for above AA was received back from MSME. NC decided to forward the application to DIPP for comments and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:19/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
25	HQ File :01/81/050/00521/AM16/	RLA File :03/94/040/00733/AM16/	Lic.No/Date:0310801126 16.12.2015	Defer Date: 13.06.2017
	Decision : NC observed that application for above AA was received back from MSME. NC decided to forward the application to DIPP for comments and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:20/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
26	HQ File :01/81/050/00522/AM16/	RLA File :03/94/040/00732/AM16/	Lic.No/Date:0310801122 16.12.2015	Defer Date: 13.06.2017
	Decision : NC observed that application for above AA was received back from MSME. NC decided to forward the application to DIPP for comments and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:25/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
27	HQ File :01/81/050/00527/AM16/	RLA File :10/24/040/00081/AM16/	Lic.No/Date:1010059345 17.12.2015	Defer Date: 13.06.2017

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	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.

28	**Case No.:28/24/81-ALC2/2015**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00530/AM16/	RLA File :10/24/040/00083/AM16/	Lic.No/Date:1010059344 17.12.2015	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

29	**Case No.:29/24/81-ALC2/2015**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00531/AM16/	RLA File :10/24/040/00082/AM16/	Lic.No/Date:1010059346 18.12.2015	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

30	**Case No.:26/24/81-ALC2/2015**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00528/AM16/	RLA File :10/24/040/00089/AM16/	Lic.No/Date:1010059352 30.12.2015	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

31	**Case No.:27/24/81-ALC2/2015**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00529/AM16/	RLA File :10/24/040/00087/AM16/	Lic.No/Date:1010059351 30.12.2015	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

32	**Case No.:21/14/81-ALC2/2016**	Party Name:FLASH FORGE PVT LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00272/AM17/	RLA File :03/94/040/00856/AM16/	Lic.No/Date:0310802152 01.02.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

33	**Case No.:9/2/81-ALC2/2016**	Party Name:ELKAY TELELINKS LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00009/AM17/	RLA File :05/23/040/00419/AM16/	Lic.No/Date:0510397504 04.02.2016	Defer Date: 13.06.2017
	Decision : NC observed that DIPP Deficiency letter sent to firm on 10.04.2017 seeking certain information. NC decided to send a reminder and defer the case. The case stands deferred to 13.06.2017.			

34	**Case No.:28/2/81-ALC2/2016**	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00028/AM17/	RLA File :09/71/040/00168/AM16/	Lic.No/Date:0910063235 10.02.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MOD for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

35	**Case No.:10/2/81-ALC2/2016**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00010/AM17/	RLA File :10/24/040/00106/AM16/	Lic.No/Date:1010059409 16.02.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

36	**Case No.:11/2/81-ALC2/2016**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00011/AM17/	RLA File :10/24/040/00107/AM16/	Lic.No/Date:1010059410 16.02.2016	Defer Date: 13.06.2017

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VINOD KUMAR KASHYAP
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Foreign Trade Development Officer
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

37	**Case No.:12/5/81-ALC2/2016**	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00045/AM17/	RLA File :05/23/040/00484/AM16/	Lic.No/Date:0510397635 18.02.2016	Defer Date: 13.06.2017
	Decision :NC decided to ask the firm to submit the information as per O/of DC (MSME) vide their OM dated TL-12021/5/2016-GC and F-DCMSME dated 30.03.2017 (copy enclosed). The case stands deferred to 13.06.2017.			

38	**Case No.:13/17/81-ALC2/2016**	Party Name:THERMOPADS PVT. LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00348/AM17/	RLA File :09/24/040/00697/AM16/	Lic.No/Date:0910063313 22.02.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

39	**Case No.:73/14/81-ALC2/2016**	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00324/AM17/	RLA File :07/24/040/00378/AM16/	Lic.No/Date:0710109437 24.02.2016	Defer Date: 13.06.2017
	Decision : NC observed that firm was requested to intimate the number of earlier approved AA with which the above AA for the same export product. NC decided to ask the firm to indicate the number of AA with which the above AA may be repeated with. The case stands deferred to 13.06.2017.			

40	**Case No.:3/2/81-ALC2/2016**	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00003/AM17/	RLA File :05/23/040/00466/AM16/	Lic.No/Date:0510397779 01.03.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

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Udyog Bhawan, New Delhi

41	**Case No.:31/2/81-ALC2/2016**	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00031/AM17/	RLA File :03/95/040/00740/AM16/	Lic.No/Date:0310802976 02.03.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

42	**Case No.:31/5/81-ALC2/2016**	Party Name:KIRPEKAR ENGG. PVT.LTD.,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00064/AM17/	RLA File :31/83/040/00175/AM16/	Lic.No/Date:3110066035 08.03.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

43	**Case No.:13/5/81-ALC2/2016**	Party Name:AUTOMATION ENGINEERS A.B. PVT.LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00046/AM17/	RLA File :05/23/040/00529/AM16/	Lic.No/Date:0510397904 11.03.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

44	**Case No.:8/14/81-ALC2/2016**	Party Name:APOLLO INTERNATIONAL LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00259/AM17/	RLA File :05/23/040/00528/AM16/	Lic.No/Date:0510397935 15.03.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

45	**Case No.:21/5/81-ALC2/2016**	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00054/AM17/	RLA File :05/24/040/00587/AM16/	Lic.No/Date:0510398000 21.03.2016	Defer Date: 13.06.2017

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Udyog Bhawan, New Delhi

	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.

46	**Case No.:22/5/81-ALC2/2016**	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00055/AM17/	RLA File :05/24/040/00588/AM16/	Lic.No/Date:0510398001 21.03.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

47	**Case No.:44/14/81-ALC2/2016**	Party Name:MANASH KUMAR PAUL	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00295/AM17/	RLA File :02/24/040/00209/AM16/	Lic.No/Date:0210206561 21.03.2016	Defer Date: 13.06.2017
	Decision: NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

48	**Case No.:47/14/81-ALC2/2016**	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00298/AM17/	RLA File :56/24/040/00058/AM16/	Lic.No/Date:5610004873 29.03.2016	Defer Date: 13.06.2017
	Decision :NC observed that MOS deficiency letter sent to firm on , however, firm sought extension of time for filing of reply. NC decided to send final reminder and defer the case to 13.06.2017. The case stands deferred to 13.06.2017.			

49	**Case No.:48/14/81-ALC2/2016**	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00299/AM17/	RLA File :56/24/040/00059/AM16/	Lic.No/Date:5610004874 29.03.2016	Defer Date: 13.06.2017
	Decision : NC observed that MOS deficiency letter sent to firm on , however, firm sought extension of time for filing of reply. NC decided to send final reminder and defer the case to 13.06.2017.			

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विनोद कुमार काश्यप
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Trade Development Officer
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

	The case stands deferred to 13.06.2017.

50	**Case No.:7/5/81-ALC2/2016**	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00040/AM17/	RLA File :04/24/040/00273/AM16/	Lic.No/Date:0410161766 01.04.2016	Defer Date: 13.06.2017
	Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their for comments and defer the case. The case stands deferred to 13.06.2017.			

51	**Case No.:44/3/81-ALC2/2017**	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00078/AM18/	RLA File :07/24/040/00436/AM16/	Lic.No/Date:0710109622 04.04.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to DIPP for comments. DIPP representative present in the meeting has informed that application not received by them. NC decided to forward a copy of the application to DIPP and defer the case. The case stands deferred to 13.06.2017.			

52	**Case No.:33/5/81-ALC2/2016**	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00066/AM17/	RLA File :13/24/040/00056/AM16/	Lic.No/Date:1310048197 05.04.2016	Defer Date: 13.06.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/34/2017-TSW/52 dated 02 /05/2017 as under : 1. Voltage rating of cables. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Details of other materials, indigenous or imported , required in the manufacture of cables. 4. Net weight per KM of each cable including the weight of indigenous inputs . 5. Material balancing viz. net content of each imported and indigenous input per KM of export product. 6. Wastage claimed on each import item, if any. The case stands deferred to 13.06.2017.			

53	**Case No.:10/17/81-ALC2/2016**	Party Name:PONDY OXIDES	Meet No/Date:3/81-	**Status:**

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		AND CHEMICALS LIMITED	ALC2/2017 02.05.2017	**Deferred**
	HQ File :01/81/050/00345/AM17/	RLA File :25/24/040/00002/AM17/	Lic.No/Date:2510004486 12.04.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

54	**Case No.:3/8/81-ALC2/2016**	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status:** **Deferred**
	HQ File :01/81/050/00167/AM17/	RLA File :06/24/040/00003/AM17/	Lic.No/Date:0610038371 26.04.2016	Defer Date: 13.06.2017
	Decision : NC observed that reply of the firm has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.			

55	**Case No.:71/14/81-ALC2/2016**	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status:** **Deferred**
	HQ File :01/81/050/00322/AM17/	RLA File :07/24/040/00020/AM17/	Lic.No/Date:0710109725 27.04.2016	Defer Date: 13.06.2017
	Decision : NC observed that firm was requested to intimate the number of earlier approved AA with which the above AA for the same export product. NC decided to ask the firm to indicate the number of AA with which the above AA may be repeated with. The case stands deferred to 13.06.2017.			

56	**Case No.:46/14/81-ALC2/2016**	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status:** **Deferred**
	HQ File :01/81/050/00297/AM17/	RLA File :56/24/040/00004/AM17/	Lic.No/Date:5610004891 29.04.2016	Defer Date: 13.06.2017
	Decision : NC observed that MOS deficiency letter sent to firm on , however, firm sought extension of time for filing of reply. NC decided to send final reminder and defer the case to 13.06.2017. The case stands deferred to 13.06.2017.			

57	**Case No.:1/8/81-ALC2/2016**	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status:** **Deferred**
	HQ File :01/81/050/00165/AM17/	RLA File :25/24/040/00009/AM17/	Lic.No/Date:2510004524 07.06.2016	Defer Date: 13.06.2017

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	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.

58	**Case No.:40/14/81-ALC2/2016**	Party Name:KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00291/AM17/	RLA File :17/24/040/00032/AM17/	Lic.No/Date:1710006354 09.06.2016	Defer Date: 13.06.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/34/2017-TSW/58 dated 02 /05/2017 as under : 1. Information in respect of Sl. No. 3, 8, 9 & 11 of Standard Deficiency Format. 2. Basis/Justification for the quantities of import items. The case stands deferred to 13.06.2017.			

59	**Case No.:7/14/81-ALC2/2016**	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00258/AM17/	RLA File :03/94/040/00207/AM17/	Lic.No/Date:0310805759 28.06.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for above AA was received back from MSME. NC decided to forward the application to DIPP for comments and defer the case. The case stands deferred to 13.06.2017.			

60	**Case No.:17/14/81-ALC2/2016**	Party Name:COSMO FERRITES LTD.,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00268/AM17/	RLA File :22/24/040/00020/AM17/	Lic.No/Date:2210015521 12.07.2016	Defer Date: 13.06.2017
	Decision :NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.			

61	**Case No.:75/14/81-ALC2/2016**	Party Name:YASH METAL IMPEX PVT.LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00326/AM17/	RLA File :03/95/040/00288/AM17/	Lic.No/Date:0310806426 20.07.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.			

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	The case stands deferred to 13.06.2017.

	Case No.:20/14/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
62	HQ File :01/81/050/00271/AM17/	RLA File :10/24/040/00031/AM17/	Lic.No/Date:1010059568 28.07.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:3/17/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
63	HQ File :01/81/050/00338/AM17/	RLA File :10/24/040/00032/AM17/	Lic.No/Date:1010059569 28.07.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:6/14/81-ALC2/2016	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
64	HQ File :01/81/050/00257/AM17/	RLA File :03/94/040/00330/AM17/	Lic.No/Date:0310806780 02.08.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for above AA was received back from MSME. NC decided to forward the application to DIPP for comments and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:10/14/81-ALC2/2016	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
65	HQ File :01/81/050/00261/AM17/	RLA File :31/83/040/00046/AM17/	Lic.No/Date:3110066278 05.08.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to DHI for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

66	**Case No.:49/14/81-ALC2/2016**	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:3/81-ALC2/2017	**Status: Deferred**

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			02.05.2017	
	HQ File :01/81/050/00300/AM17/	RLA File :56/24/040/00025/AM17/	Lic.No/Date:5610004970 08.08.2016	Defer Date: 13.06.2017
	Decision : NC observed that MOS deficiency letter sent to firm on , however, firm sought extension of time for filing of reply. NC decided to send final reminder and defer the case to 13.06.2017. The case stands deferred to 13.06.2017.			

67	**Case No.:50/14/81-ALC2/2016**	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00301/AM17/	RLA File :56/24/040/00024/AM17/	Lic.No/Date:5610004969 08.08.2016	Defer Date: 13.06.2017
	Decision : NC observed that MOS deficiency letter sent to firm on , however, firm sought extension of time for filing of reply. NC decided to send final reminder and defer the case to 13.06.2017. The case stands deferred to 13.06.2017.			

68	**Case No.:2/11/81-ALC2/2016**	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00217/AM17/	RLA File :05/24/040/00210/AM17/	Lic.No/Date:0510399432 11.08.2016	Defer Date: 13.06.2017
	Decision : NC observed that hard copy of the application for the above AA not received from CLA, Delhi. NC decided to request CLA, Delhi to send two set of application alongwith necessary document for consideration of the by Norms Committee. The case stands deferred to 13.06.2017.			

69	**Case No.:5/20/81-ALC2/2016**	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00438/AM17/	RLA File :34/24/040/00107/AM17/	Lic.No/Date:3410042436 12.08.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to DHI for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

70	**Case No.:8/17/81-ALC2/2016**	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0710110309	Defer Date:

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	:01/81/050/00343/AM17/	:07/24/040/00127/AM17/	23.08.2016	13.06.2017
	Decision : NC observed that DIPP Deficiency letter sent to firm on 06.04.2017 seeking certain information. NC decided to send a reminder and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:11/17/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
71	HQ File :01/81/050/00346/AM17/	RLA File :25/24/040/00014/AM17/	Lic.No/Date:2510004655 30.08.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:66/14/81-ALC2/2016	Party Name:SHREE GANESH METALS	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
72	HQ File :01/81/050/00317/AM17/	RLA File :33/24/040/00003/AM17/	Lic.No/Date:3310030342 02.09.2016	Defer Date: 13.06.2017
	Decision : NC observed that RA was requested provide the complete application alongwith related documents for examination of the case. NC decided to send a reminder and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:1/17/81-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
73	HQ File :01/81/050/00336/AM17/	RLA File :05/24/040/00291/AM17/	Lic.No/Date:0510399684 12.09.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:2/17/81-ALC2/2016	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
74	HQ File :01/81/050/00337/AM17/	RLA File :11/24/040/00002/AM17/	Lic.No/Date:1110028230 22.09.2016	Defer Date: 13.06.2017
	Decision : NC observed that DHI Deficiency letter sent to firm on 06.04.2017 seeking certain information. NC decided to send a reminder and defer the case.			

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	The case stands deferred to 13.06.2017.

	Case No.:6/20/81-ALC2/2016	Party Name:ANAND ARC LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Rejected**
	HQ File :01/81/050/00439/AM17/	RLA File :03/94/040/00470/AM17/	Lic.No/Date:0310808217 30.09.2016	
75	**Decision :** NC observed that DIPP deficiency letter dated 07.02.2017 followed with reminder dated 07.04.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to **reject** the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

	Case No.:12/23/81-ALC2/2016	Party Name:DIAMOND POWER INFRASTRUCTURE LTD,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Rejected**
	HQ File :01/81/050/00559/AM17/	RLA File :34/24/040/00189/AM17/	Lic.No/Date:3410042568 30.09.2016	
76	**Decision :** NC observed that DIPP deficiency letter dated 07.02.2017 followed with reminder dated 07.04.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to **reject** the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

	Case No.:2/23/81-ALC2/2016	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
77	HQ File :01/81/050/00549/AM17/	RLA File :34/24/040/00196/AM17/	Lic.No/Date:3410042580 06.10.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MOS for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:42/20/81-ALC2/2016	Party Name:U.K.B. ELECTRONICS PVT.LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
78	HQ File :01/81/050/00475/AM17/	RLA File :05/24/040/00322/AM17/	Lic.No/Date:0510400120 18.10.2016	Defer Date: 13.06.2017
	Decision : NC observed that DIPP Deficiency letter sent to firm on 07.04.2017 seeking certain information. NC decided to send a reminder and defer the case. The case stands deferred to 13.06.2017.			

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79	**Case No.:4/23/81-ALC2/2016**	Party Name:NECCON POWER & INFRA LIMITED.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00551/AM17/	RLA File :14/24/040/00001/AM17/	Lic.No/Date:1410000581 19.10.2016	Defer Date: 13.06.2017
	Decision : NC observed that DIPP Deficiency letter sent to firm on 06.04.2017 seeking certain information. NC decided to send a reminder and defer the case. The case stands deferred to 13.06.2017.			

80	**Case No.:9/20/81-ALC2/2016**	Party Name:BILCARE LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00442/AM17/	RLA File :31/83/040/00099/AM17/	Lic.No/Date:3110066383 25.10.2016	Defer Date: 13.06.2017
	Decision : NC observed that DIPP (Chemical Division) deficiency letter sent to firm on 06.04.2017. NC decided to send a reminder and defer the case. The case stands deferred to 13.06.2017.			

81	**Case No.:14/20/81-ALC2/2016**	Party Name:GRAVITA INDIA LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00447/AM17/	RLA File :13/24/040/00030/AM17/	Lic.No/Date:1310048426 26.10.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

82	**Case No.:3/20/81-ALC2/2016**	Party Name:KALPATARU POWER TRANSMISSION LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00436/AM17/	RLA File :08/24/040/00310/AM17/	Lic.No/Date:0810138994 28.10.2016	Defer Date: 13.06.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/34/2017-TSW/82 dated 02 /05/2017 as under : Reply submitted by the firm vide their letter No. KPTL/DGFT/2017-18/48 dated 17.04.2017 has been perused which is not complete/proper and they may be asked to submit the point wise reply for the following: 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise, for the items covered in the Advance Authorization. The case stands deferred to 13.06.2017.			

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83	**Case No.:26/20/81-ALC2/2016**	Party Name:MAAN ALUMINIUM LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00459/AM17/	RLA File :05/24/040/00298/AM17/	Lic.No/Date:0510400323 28.10.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

84	**Case No.:39/20/81-ALC2/2016**	Party Name:SUNCITY SHEETS PVT. LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00472/AM17/	RLA File :13/24/040/00031/AM17/	Lic.No/Date:1310048447 09.11.2016	Defer Date: 13.06.2017
	Decision : NC observed that MOS Deficiency letter sent to firm on 08.04.2017. NC decided to send a reminder and defer the case. The case stands deferred to 13.06.2017.			

85	**Case No.:25/20/81-ALC2/2016**	Party Name:LUXFER UTTAM INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00458/AM17/	RLA File :05/23/040/00285/AM17/	Lic.No/Date:0510400422 15.11.2016	Defer Date: 13.06.2017
	Decision : NC observed that DIPP deficiency letter dated 02.05.2017 sent to firm. NC decided to send a reminder and defer the case. The case stands deferred to 13.06.2017			

86	**Case No.:10/23/81-ALC2/2016**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Approved**
	HQ File :01/81/050/00557/AM17/	RLA File :03/95/040/00635/AM17/	Lic.No/Date:0310809231 22.11.2016	
	Decision :NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/34/2017-TSW/86 dated 02 /05/2017 as under : 1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 8 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1,2 & 4 to 8. 3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 3. 4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be			

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allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 5 & 7.

5. Quantity of import item at Sl .No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 2 to 8.
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2 to 8 .
7. Quantity of import item at Sl. No. 6 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 4.
8. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1 & 5.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 4 .
10. Quantity of import item at Sl. No. 9 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 1.

RA may take suitable consequential action accordingly.

	Case No.:16/23/81-ALC2/2016	Party Name:MEHTA TUBES LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00563/AM17/	RLA File :03/95/040/00404/AM17/	Lic.No/Date:0310809263 23.11.2016	Defer Date: 13.06.2017
87	**Decision :** NC observed that application for the above AA was referred to DIPP for comments which relates to MSME. NC decided to forward a copy of the application to MSME for comments and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:30/20/81-ALC2/2016	Party Name:MAURIA UDYOG LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00463/AM17/	RLA File :05/24/040/00394/AM17/	Lic.No/Date:0510400470 25.11.2016	Defer Date: 13.06.2017
88	**Decision :** NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:31/20/81-ALC2/2016	Party Name:MAURIA UDYOG LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00464/AM17/	RLA File :05/24/040/00396/AM17/	Lic.No/Date:0510400472 25.11.2016	Defer Date: 13.06.2017
89	**Decision :** NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.			

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	Case No.:38/20/81-ALC2/2016	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
90	HQ File :01/81/050/00471/AM17/	RLA File :05/24/040/00398/AM17/	Lic.No/Date:0510400473 25.11.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA as referred to DHI for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:29/20/81-ALC2/2016	Party Name:MAURIA UDYOG LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00462/AM17/	RLA File :05/24/040/00365/AM17/	Lic.No/Date:0510400508 28.11.2016	Defer Date: 13.06.2017
91	**Decision :** NC decided to ask the firm to submit information as per DIPP UO No. 12/34/2017-TSW/91 dated 02 /05/2017 as under : 1. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format, export product wise. 2. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred to 13.06.2017.			

	Case No.:8/20/81-ALC2/2016	Party Name:APOLLO METALEX PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Rejected**
	HQ File :01/81/050/00441/AM17/	RLA File :05/23/040/00415/AM17/	Lic.No/Date:0510400548 30.11.2016	
92	**Decision :** NC observed that DIPP deficiency letter dated 07.02.2017 followed with reminder dated 07.04.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to **reject** the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

	Case No.:41/20/81-ALC2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
93	HQ File :01/81/050/00474/AM17/	RLA File :05/24/040/00426/AM17/	Lic.No/Date:0510400559 30.11.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Foreign Trade Development Officer
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

94	**Case No.:19/20/81-ALC2/2016**	Party Name:JINDAL SAW LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00452/AM17/	RLA File :05/23/040/00393/AM17/	Lic.No/Date:0510400595 02.12.2016	Defer Date: 13.06.2017
	Decision : NC observed that reply of the firm has been received and being referred to DIPP for comments. NC decided to defer the case. The case stands deferred to 13.06.2017.			

95	**Case No.:5/3/81-ALC2/2017**	Party Name:THERMO CABLES LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00039/AM18/	RLA File :09/24/040/00409/AM17/	Lic.No/Date:0910064433 02.12.2016	Defer Date:
	Decision :NC observed that single copy of the application alongwith documents received from the RA concerned. NC decided forward a copy of the application to DIPP at the earliest. The case stands deferred to 13.06.2017.			

96	**Case No.:25/23/81-ALC2/2016**	Party Name:UM CABLES LTD.,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00572/AM17/	RLA File :03/95/040/00632/AM17/	Lic.No/Date:0310809585 05.12.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

97	**Case No.:12/20/81-ALC2/2016**	Party Name:DIGI DRIVES P.LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00445/AM17/	RLA File :05/23/040/00423/AM17/	Lic.No/Date:0510400632 06.12.2016	Defer Date: 13.06.2017
	Decision : NC observed that DeitY has sent deficiency letter to firm vide their letter No. 17(15)/2017-IPHW dated 21.04.2017. NC decided to await reply of the from and defer the case. The case stands deferred to 13.06.2017.			

98	**Case No.:13/20/81-ALC2/2016**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:1010059661	Defer Date:

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	:01/81/050/00446/AM17/	:10/24/040/00081/AM17/	06.12.2016	13.06.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:37/20/81-ALC2/2016	Party Name:PUNJAB STAINLESS STEEL INDUSTRIES	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Rejected**
	HQ File :01/81/050/00470/AM17/	RLA File :05/24/040/00441/AM17/	Lic.No/Date:0510400631 06.12.2016	
99	**Decision :** NC observed that DIPP deficiency letter dated 07.02.2017 followed with reminder dated 07.04.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to **reject** the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

	Case No.:14/23/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
100	HQ File :01/81/050/00561/AM17/	RLA File :13/24/040/00041/AM17/	Lic.No/Date:1310048507 30.12.2016	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:26/23/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
101	HQ File :01/81/050/00573/AM17/	RLA File :05/24/040/00503/AM17/	Lic.No/Date:0510401264 12.01.2017	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to M/o Mines for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:7/23/81-ALC2/2016	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
102	HQ File :01/81/050/00554/AM17/	RLA File :07/24/040/00283/AM17/	Lic.No/Date:0710111005 19.01.2017	Defer Date: 13.06.2017
	Decision : NC observed that hard copy of the application for the above AA not received from RA, Bangalore. NC decided to request RA, Bangalore to send two set of application			

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	alongwith necessary document for consideration of the by Norms Committee. The case stands deferred to 13.06.2017.

	Case No.:8/23/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00555/AM17/	RLA File :34/24/040/00294/AM17/	Lic.No/Date:3410042873 20.01.2017	Defer Date: 13.06.2017
103	**Decision :** NC observed that hard copy of the application for the above AA not received from RA, Vadodara NC decided to request RA, Vadodara to send two set of application alongwith necessary document for consideration of the by Norms Committee. The case stands deferred to 13.06.2017.			

	Case No.:7/3/81-ALC2/2017	Party Name:APPLE INTERNATIONAL	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Closed**
	HQ File :01/81/050/00041/AM18/	RLA File :03/94/040/00951/AM17/	Lic.No/Date:0310810661 20.01.2017	
104	**Decision :** NC observed that above AA has been issued by the RA, Mumbai on Repeat Basis vide F.No. 03/95/040/00951/AM17/110 dated 20.01.2017. Accordingly, NC decided to **close** the case. RA may take suitable consequential action accordingly.			

	Case No.:45/3/81-ALC2/2017	Party Name:PRIYANKA INDIA PVT.LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Approved**
	HQ File :01/81/050/00079/AM18/	RLA File :05/24/040/00533/AM17/	Lic.No/Date:0510401412 30.01.2017	
105	**Decision :** NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/34/2017-TSW/105 dated 02 /05/2017 as under : 1. Export item to contain 150000 Kgs. of Magnetic Stainless Steel Grade 430. 2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 165000 Kgs. as 1.10 Kgs./kg. content in the export item. RA may take suitable consequential action accordingly.			

106	**Case No.:9/3/81-ALC2/2017**	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Closed**
	HQ File :01/81/050/00043/AM18/	RLA File :03/94/040/00971/AM17/	Lic.No/Date:0310810911 02.02.2017	

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	Decision : NC observed that above AA has been issued by the RA, Mumbai on Repeat Basis vide F.No. 03/94/040/00971/AM17/111 dated 02.02.2017. Accordingly, NC decided to **close** the case. RA may take suitable consequential action accordingly.

	Case No.:11/3/81-ALC2/2017	Party Name:KSH INTERNATIONAL PVT.LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Approved**
	HQ File :01/81/050/00045/AM18/	RLA File :03/94/040/01001/AM17/	Lic.No/Date:0310810914 02.02.2017	
107	**Decision :** NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/34/2017-TSW/107 dated 02 /05/2017 as under : Taking clue from SION at S.No.C-1422, quantities of import items may be allowed as under: 1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 489.269 MT as 1.01 Kgs./Kg. content in the export product. 2. Quantity of import item at Sl. No. 2 may be allowed as 2 MT. 3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 2 MT. 4. Quantity of import item at Sl. No. 4 may be allowed within 1% FOB value of exports. RA may take suitable consequential action accordingly.			

	Case No.:33/3/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Closed**
	HQ File :01/81/050/00067/AM18/	RLA File :03/95/040/00830/AM17/	Lic.No/Date:0310810912 02.02.2017	
108	**Decision :** NC observed that above AA has been issued by the RA, Mumbai on Repeat Basis vide F.No. 03/95/040/00830/AM17/364 dated 02.02.2017. Accordingly, NC decided to **close** the case. RA may take suitable consequential action accordingly.			

	Case No.:34/3/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00068/AM18/	RLA File :03/95/040/00829/AM17/	Lic.No/Date:0310810916 02.02.2017	Defer Date: 13.06.2017
109	**Decision :** NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.			

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	The case stands deferred to 13.06.2017.

110	**Case No.:27/3/81-ALC2/2017**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00061/AM18/	RLA File :03/95/040/00774/AM17/	Lic.No/Date:0310810937 03.02.2017	Defer Date: 13.06.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/34/2017-TSW/110 dated 02 /05/2017 as under : 1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred to 13.06.2017.			

111	**Case No.:28/3/81-ALC2/2017**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00062/AM18/	RLA File :03/95/040/00759/AM17/	Lic.No/Date:0310810941 03.02.2017	Defer Date: 13.06.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/34/2017-TSW/111 dated 02 /05/2017 as under : 1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred to 13.06.2017.			

112	**Case No.:29/3/81-ALC2/2017**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00063/AM18/	RLA File :03/95/040/00831/AM17/	Lic.No/Date:0310810938 03.02.2017	Defer Date: 13.06.2017
	Decision NC decided to ask the firm to submit information as per DIPP UO No. 12/34/2017-			

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	TSW/112 dated 02 /05/2017 as under : 1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred to 13.06.2017.

113	**Case No.:30/3/81-ALC2/2017**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00064/AM18/	RLA File :03/95/040/00806/AM17/	Lic.No/Date:0310810940 03.02.2017	Defer Date: 13.06.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/34/2017-TSW/113 dated 02 /05/2017 as under : 1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred to 13.06.2017.			

114	**Case No.:15/3/81-ALC2/2017**	Party Name:METAL PORT.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Closed**
	HQ File :01/81/050/00049/AM18/	RLA File :03/95/040/00883/AM17/	Lic.No/Date:0310811029 08.02.2017	:
	Decision : NC observed that above AA has been issued by the RA, Mumbai on Repeat Basis vide F.No. 03/95/040/00883/AM17/363 dated 08.02.2017. Accordingly, NC decided to **close** the case. RA may take suitable consequential action accordingly.			

115	**Case No.:36/3/81-ALC2/2017**	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Closed**

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	HQ File :01/81/050/00070/AM18/	RLA File :03/95/040/00828/AM17/	Lic.No/Date:0310811035 08.02.2017	
	Decision : NC observed that above AA has been issued by the RA, Mumbai on Repeat Basis vide F.No. 03/95/040/00828/AM17/363 dated 08.02.2017. Accordingly, NC decided to **close** the case. RA may take suitable consequential action accordingly.			

	Case No.:18/3/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Closed**
	HQ File :01/81/050/00052/AM18/	RLA File :03/95/040/00896/AM17/	Lic.No/Date:0310811196 14.02.2017	
116	**Decision :** NC observed that above AA has been issued by the RA, Mumbai on Repeat Basis vide F.No. 03/95/040/00896/AM17/363 dated 14.02.2017. Accordingly, NC decided to **close** the case. RA may take suitable consequential action accordingly.			

	Case No.:19/3/81-ALC2/2017	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Closed**
	HQ File :01/81/050/00053/AM18/	RLA File :03/95/040/00836/AM17/	Lic.No/Date:0310811240 15.02.2017	
117	**Decision :** NC observed that above AA has been issued by the RA, Mumbai on Repeat Basis vide F.No.03/95/040/00836/AM17/363 dated 15.02.2017. Accordingly, NC decided to **close** the case. RA may take suitable consequential action accordingly.			

	Case No.:31/3/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00065/AM18/	RLA File :03/95/040/00877/AM17/	Lic.No/Date:0310811235 15.02.2017	Defer Date: 13.06.2017
118	**Decision :** NC decided to ask the firm to submit information as per DIPP UO No. 12/34/2017-TSW/118 dated 02 /05/2017 as under : 1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form			

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	The case stands deferred to 13.06.2017.

119	**Case No.:42/3/81-ALC2/2017**	Party Name:UTTAM GALVA STEELS LIMITED,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Closed**
	HQ File :01/81/050/00076/AM18/	RLA File :03/95/040/00824/AM17/	Lic.No/Date:0310811238 15.02.2017	
	Decision : NC observed that above AA has been issued by the RA, Mumbai on Repeat Basis vide F.No.03/95/040/00824/AM17/363 dated 16.02.2017. Accordingly, NC decided to **close** the case. RA may take suitable consequential action accordingly.			

120	**Case No.:41/3/81-ALC2/2017**	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Approved**
	HQ File :01/81/050/00075/AM18/	RLA File :03/95/040/00595/AM17/	Lic.No/Date:0310811340 21.02.2017	
	Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/34/2017-TSW/120 dated 02 /05/2017 as under : 1. Net weight of export items at Sl. No. 1 & 2 may be specified as 11135 Kgs. & 9961 Kgs. respectively. 2. Word "Greased" may be suffixed with the description of export items at Sl. No. 1 & 2. 3. Quantity of import item at Sl. No. 1 (Aluminium Ingots) may be allowed as 12.492 MT as 1.04 Kgs./Kg. content in the export items at Sl. No. 1 & 2, taking clue from SION C-7. 4. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 7.9 MT as 1.02 Kgs./Kg. content in the export items, taking clue from SION C-7. 5. Quantity of import item at Sl. No. 3(Zinc) may be allowed as applied for i.e. 0.309 MT as 4 % weight of steel content in export items, taking clue from SION C-7. 6. Quantity of import item(Overhead Conductor Grease) at Sl. No. 4 may be allowed upto 2 % of FOB value of export items at Sl. No. 1 & 2. RA may take suitable consequential action accordingly.			

121	**Case No.:14/3/81-ALC2/2017**	Party Name:METAL PORT.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Closed**
	HQ File :01/81/050/00048/AM18/	RLA File :03/95/040/00924/AM17/	Lic.No/Date:0310811382 22.02.2017	
	Decision : NC observed that above AA has been issued by the RA, Mumbai on Repeat Basis vide F.No.03/95/040/00924/AM17/363 dated 22.02.2017. Accordingly, NC decided to **close** the case.			

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
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Udyog Bhawan, New Delhi

	RA may take suitable consequential action accordingly.

	Case No.:32/3/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
122	HQ File :01/81/050/00066/AM18/	RLA File :03/95/040/00892/AM17/	Lic.No/Date:0310811420 23.02.2017	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:35/3/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
123	HQ File :01/81/050/00069/AM18/	RLA File :03/95/040/00893/AM17/	Lic.No/Date:0310811421 23.02.2017	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:16/3/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Closed**
	HQ File :01/81/050/00050/AM18/	RLA File :03/95/040/00941/AM17/	Lic.No/Date:0310811487 01.03.2017	
124	**Decision :** NC observed that above AA has been issued by the RA, Mumbai on Repeat Basis vide F.No.03/95/040/00941/AM17/363 dated 01.03.2017. Accordingly, NC decided to **close** the case. RA may take suitable consequential action accordingly.			

	Case No.:17/3/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Closed**
	HQ File :01/81/050/00051/AM18/	RLA File :03/95/040/00940/AM17/	Lic.No/Date:0310811488 01.03.2017	
125	**Decision :** NC observed that above AA has been issued by the RA, Mumbai on Repeat Basis vide F.No.03/95/040/00940/AM17/363 dated 01.03.2017. Accordingly, NC decided to **close** the case. RA may take suitable consequential action accordingly.			

126	**Case No.:21/3/81-ALC2/2017**	Party Name:PADIA EXPORTS PVT. LTD.	Meet No/Date:3/81-ALC2/2017	**Approved**

बलजीत सिंह /BALJIT SINGH
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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry

विनोद कुमार कश्यप
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Directorate General of Foreign Trade
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Ministry of Commerce
Udyog Bhawan, New Delhi

			02.05.2017	
	HQ File :01/81/050/00055/AM18/	RLA File :05/24/040/00601/AM17/	Lic.No/Date:0510401796 01.03.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/34/2017-TSW/126 dated 02 /05/2017 as under :

1. Export item to contain 88 MT of Non-Magnetic Stainless Steel Grade 201.
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 80 MT .

RA may take suitable consequential action accordingly.

	Case No.:22/3/81-ALC2/2017	Party Name:PADIA EXPORTS PVT. LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Approved**
	HQ File :01/81/050/00056/AM18/	RLA File :05/24/040/00602/AM17/	Lic.No/Date:0510401797 01.03.2017	:

127 **Decision :** NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/34/2017-TSW/127 dated 02 /05/2017 as under :

1. Export item to contain 88 MT of Non-Magnetic Stainless Steel Grade 201.
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 80 MT .

RA may take suitable consequential action accordingly.

	Case No.:23/3/81-ALC2/2017	Party Name:PADIA EXPORTS PVT. LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Approved**
	HQ File :01/81/050/00057/AM18/	RLA File :05/24/040/00603/AM17/	Lic.No/Date:0510401798 01.03.2017	

128 **Decision :** NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/34/2017-TSW/128 dated 02 /05/2017 as under :

1. Export item to contain 88 MT of Non-Magnetic Stainless Steel Grade 201.
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 80 MT .

RA may take suitable consequential action accordingly.

129	**Case No.:26/3/81-ALC2/2017**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00060/AM18/	RLA File :03/95/040/00908/AM17/	Lic.No/Date:0310811519 01.03.2017	Defer Date: 13.06.2017

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Ministry of Commerce & Industry

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/34/2017-TSW/129 dated 02 /05/2017 as under : 1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred to 13.06.2017.

130	**Case No.:1/26/81-ALC2/2016**	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00636/AM17/	RLA File :05/23/040/00542/AM17/	Lic.No/Date:0510401832 02.03.2017	Defer Date: 13.06.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/34/2017-TSW/130 dated 02 /05/2017 as under : 1. Net weight of each Cable. 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred to 13.06.2017.			

131	**Case No.:3/3/81-ALC2/2017**	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00037/AM18/	RLA File :05/24/040/00569/AM17/	Lic.No/Date:0510401821 02.03.2017	Defer Date: 13.06.2017
	Decision : NC observed that hard copy of the application not received from CLA, Delhi. NC decided to request CLA Delhi to provide the two sets of application alongwith relevant documents and defer the case. The case stands deferred to 13.06.2017.			

132	**Case No.:24/3/81-ALC2/2017**	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00058/AM18/	RLA File :03/95/040/00918/AM17/	Lic.No/Date:0310811575 02.03.2017	Defer Date: 13.06.2017

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Directorate General of Foreign Trade
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Foreign Trade Development Officer
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Directorate General of Foreign Trade
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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : NC observed that application for the above AA was referred to MOS for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.

	Case No.:12/3/81-ALC2/2017	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Closed**
	HQ File :01/81/050/00046/AM18/	RLA File :03/95/040/00643/AM17/	Lic.No/Date:0310811627 06.03.2017	
133	**Decision :** NC observed that above AA has been issued by the RA, Mumbai on Repeat Basis vide F.No.03/95/040/00643/AM17/363 dated 06.03.2017. Accordingly, NC decided to **close** the case. RA may take suitable consequential action accordingly.			

	Case No.:39/3/81-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00073/AM18/	RLA File :03/95/040/00654/AM17/	Lic.No/Date:0310811638 06.03.2017	Defer Date: 13.06.2017
134	**Decision :** NC decided to ask the firm to submit information as per DIPP UO No. 12/34/2017-TSW/134 dated 02 /05/2017 as under : 1. Quantities of export items at Sl. No. 1 to 3 in Kilometers also in addition to their weights. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product. 3. Net weight per KM of each export product. 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred to 13.06.2017.			

	Case No.:2/26/81-ALC2/2016	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00637/AM17/	RLA File :05/24/040/00594/AM17/	Lic.No/Date:0510401887 07.03.2017	Defer Date: 13.06.2017
135	**Decision :** NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

बलजीत सिंह /BALJIT SINGH
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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
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Foreign Trade Development Officer
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:20/3/81-ALC2/2017	Party Name:PADIA EXPORTS PVT. LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Approved**
	HQ File :01/81/050/00054/AM18/	RLA File :05/24/040/00610/AM17/	Lic.No/Date:0510401890 07.03.2017	
136	**Decision** NC decided to ratify the norms for the above AA as per DIPP UO No. 12/34/2017-TSW/136 dated 02 /05/2017 as under : 1. Export item to contain 80 MT of Non-Magnetic Stainless Steel Grade 201. 2. Words "of relevant thickness" may be suffixed with the description of import item a its quantity may be allowed as applied for i.e. 88 MT as 1.10 Kgs./Kg. content export item. RA may take suitable consequential action accordingly.			

	Case No.:25/3/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00059/AM18/	RLA File :03/95/040/00953/AM17/	Lic.No/Date:0310811684 07.03.2017	Defer Date: 13.06.2017
137	**Decision :** NC decided to ask the firm to submit information as per DIPP UO No. 12/34/2017-TSW/137 dated 02 /05/2017 as under : 1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred to 13.06.2017.			

	Case No.:38/3/81-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00072/AM18/	RLA File :03/95/040/00755/AM17/	Lic.No/Date:0310811659 07.03.2017	Defer Date: 13.06.2017
138	**Decision :** NC decided to ask the firm to submit information as per DIPP UO No. 12/34/2017-TSW/138 dated 02 /05/2017 as under : 1. Detailed calculations for the requirement of each raw material, supported by the Cross sectional diagram of export product. 2. Net weight per KM of export product. 3. Material balancing viz. net content of each imported and indigenous input, export			

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	product wise, per KM of export product. The case stands deferred to 13.06.2017.

139	**Case No.:40/3/81-ALC2/2017**	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00074/AM18/	RLA File :03/95/040/00840/AM17/	Lic.No/Date:0310811681 07.03.2017	Defer Date: 13.06.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/34/2017-TSW/139 dated 02 /05/2017 as under : 1. Quantities of export items at Sl. No. 1 & 2 in Kilometers also in addition to their weights. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product. 3. Net weight per KM of each export product. 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred to 13.06.2017.			

140	**Case No.:4/3/81-ALC2/2017**	Party Name:SWASTIK INDUSTRIES	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00038/AM18/	RLA File :05/24/040/00620/AM17/	Lic.No/Date:0510401905 09.03.2017	Defer Date: 13.06.2017
	Decision : NC observed that hard copy of the application not received from CLA, Delhi. NC decided to request CLA Delhi to provide the two sets of application alongwith relevant documents and defer the case. The case stands deferred to 13.06.2017.			

141	**Case No.:10/3/81-ALC2/2017**	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00044/AM18/	RLA File :03/94/040/01113/AM17/	Lic.No/Date:0310811805 14.03.2017	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MOS for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

142	**Case No.:13/3/81-ALC2/2017**	Party Name:METAL PORT.	Meet No/Date:3/81-ALC2/2017	**Closed**

बलजीत सिंह /BALJIT SINGH
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			02.05.2017	
	HQ File :01/81/050/00047/AM18/	RLA File :03/95/040/00984/AM17/	Lic.No/Date:0310811801 14.03.2017	
	Decision : NC observed that above AA has been issued by the RA, Mumbai on Repeat Basis vide F.No.03/95/040/00984/AM17/363 dated 14.03.2017. Accordingly, NC decided to **close** the case. RA may take suitable consequential action accordingly.			

	Case No.:37/3/81-ALC2/2017	Party Name:R.R.KABEL LIMITED,	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00071/AM18/	RLA File :03/95/040/00450/AM17/	Lic.No/Date:0310811810 14.03.2017	Defer Date: 13.06.2017
143	**Decision :** NC decided to ask the firm to submit information as per DIPP UO No. 12/34/2017-TSW/143 dated 02 /05/2017 as under : 1. Voltage rating of cables. 2. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise. 3. Details of import items at Sl. No. 2, 3 & 4 and their specific use in export items. 4. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 5. Net weight per KM of each Cable 6. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 7. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred to 13.06.2017.			

	Case No.:2/3/81-ALC2/2017	Party Name:JINDAL QUALITY TUBULAR LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
	HQ File :01/81/050/00036/AM18/	RLA File :05/23/040/00594/AM17/	Lic.No/Date:0510401960 15.03.2017	Defer Date: 13.06.2017
144	**Decision :** NC observed that hard copy of the application not received from CLA, Delhi. NC decided to request CLA Delhi to provide the two sets of application alongwith relevant documents and defer the case. The case stands deferred to 13.06.2017.			

	Case No.:6/3/81-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
145	HQ File :01/81/050/00040/AM18/	RLA File :03/94/040/01105/AM17/	Lic.No/Date:0310812135 27.03.2017	Defer Date: 13.06.2017

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Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : NC observed that hard copy of the application for the above AA not received from RA, Mumbai. NC decided to request RA, Mumbai to send two set of application alongwith necessary document for consideration of the by Norms Committee. The case stands deferred to 13.06.2017.

	Case No.:8/3/81-ALC2/2017	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:3/81-ALC2/2017 02.05.2017	**Status: Deferred**
146	HQ File :01/81/050/00042/AM18/	RLA File :02/24/040/00264/AM17/	Lic.No/Date:0210207512 03.04.2017	Defer Date: 13.06.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.			

MINUTES OF OFFLINE AGENDA OF MEETING NO. 3/81 DATED 02.05.2017

Case No. AR-54	M/S. MC COM INDUSTRIES (INDIA) PVT. LIMITED
Meeting No. 3/81	HQ File: 01/81/50/416/AM14/DES-II
Dated:- 02.05.2017	RLA File: 03/95/040/000615/AM14
Subject:-	Ratification of norms in respect of AA No. 0310756580 dated 01.11.2013.
Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.	

Case No. AR-55	M/S. MPP TECHNOLOGIES PVT. LIMITED
Meeting No. 3/81	HQ File: 01/81/50/141/AM09/DES-II
Dated:- 02.05.2017	RLA File: 07/24/040/00052/AM09
Subject:-	Modification of norms fixed in respect of AA No. 0710057471 dated 19.05.2008.
Decision : NC decided to **modify** the norms allowing the Import Item 6 & & 7 under GN4 with accountability clause. RA may take suitable consequential accordingly.	

Case No. AR-56	M/S. SIEMENS LIMITED
Meeting No. 3/81	HQ File: 01/81/050/106/AM15 /DES-II
Dated:- 02.05.2017	RLA File: 03/95/040/01013/AM14
Subject:-	Request for modification of norms in respect of M/s. Siemens Limited for AA No. 0310774805 dated 18.03.2014 i.e. empty weight under advance authorization as per statement.
Decision : NC observed that firm has submitted the Central Excise Certificate issued by the office	

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of Superintendent of Central Excise , Range-IV, Commissionarate, Belapur, Navi Mumbai dated 21.04.2017 with export product details. NC decided to forward the certificate to RA, Mumbai w.r.t to their deficiency letter No.03/95/165/00448/AM16/ dated 07.07.02015 and **close** the case. RA may take suitable consequential accordingly.

Case No. AR-57	M/S. MET TRADE (INDIA) LIMITED
Meeting No. 3/81	HQ File: 01/81/050/00219/AM13/DES.II
Dated:- 02.05.2017	RLA File: 05/24/040/00168/AM13/
Subject:-	Modification/amendment of fixed norms in respect of AA No. 0510331816 dated 09.08.2012.
Decision : NC observed that representation for modification of norms for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.	

Case No. AR-58	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 3/81	HQ File: 01/81/050/00073/AM14/DES.II
Dated:- 02.05.2017	RLA File: 03/95/040/01054/AM13/
Subject:-	Ratification of norms in respect of AA No. 0310729610 dated 26.03.2013.
Decision : NC observed that representation for ratification of norms for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.	

Case No. AR-59	M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED
Meeting No. 3/81	HQ File: 01/81/050/00080/AM16/
Dated:- 02.05.2017	RLA File: 07/24/040/00435/AM15/
Subject:-	Fixation of norms in respect of AA No. 0710107924 dated 25.03.2015.
Decision : NC observed that representation for fixation of norms for the above AA was referred to C&PC for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.	

Case No. AR-60	M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED
Meeting No. 3/81	HQ File: 01/81/050/00092/AM16/
Dated:- 02.05.2017	RLA File: 07/24/040/00441/AM15/
Subject:-	Fixation of norms in respect of AA No. 0710107923 dated 25.03.2015.
Decision : : NC observed that representation for fixation of norms for the above AA was referred to C&PC for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.	

Case No. AR-61	M/S. PERMA-PIPE INDIA PRIVATE LIMITED, GANDHIDHAM-KUTCH.
Meeting No. 3/81	HQ File: 01/81/171/633/AM16/DES.II
Dated:- 02.05.2017	KASEZ File No. 37/24/040/00002/AM13/
Subject:-	Fixation of norms in respect of AA No. 3710001977 dated 16.08.2012.
Decision : NC observed that reply of the firm has been referred to DIPP for comments. DIPP	

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representative informed that reply not received by them. NC decided to forward the copy of the reply to DIPP and defer the case. The case stands deferred to 13.06.2017.

Case No. AR-62	M/S. ALSTOM INDIA LIMITED
Meeting No. 3/81	HQ File: 01/81/050/00261/AM16/ DES.II/
Dated:- 02.05.2017	RLA File: 03/94/040/00278/AM16/
Subject:	Ratification of Norms of Advance Authorization No. 0310797468 dated 21.07.2015.
Decision: NC observed that reply of the firm has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.	

Case No. AR-63	M/S. ALSTOM INDIA LIMITED
Meeting No. 3/81	HQ File No.: 01/81/050/00345/AM16/ DES-II/
Dated:- 02.05.2017	RLA File No.: 34/24/040/00162/AM16/
Subject:	Ratification of norms in respect of advance authorization No. 3410041508 dated 14.09.2015.
Decision: NC observed that reply of the firm has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.	

Case No. AR-64	M/S. BILCARE LIMITED
Meeting No. 3/81	HQ File :01/81/050/00619/AM15/DES-II/
Dated:- 02.05.2017	RLA File :31/83/040/00228/AM15/
Subject:	Ratification of norms in respect of advance authorization No. 3110065219 dated 20.01.2015.
Decision: NC observed that representation for fixation of norms for the above AA was referred to C&PC for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.	

Case No. AR-65	M/S. KALPATARU POWER TRANSMISSION LIMITED
Meeting No. 3/81	HQ File No.: 01/81/162/00011/AM16/DES-II/
Dated:- 02.05.2017	RLA File No.: KASEZ/100%EOU/II/131/04-05/Vol-I/
Subject:	Request for revision of fixed wastage norms.
Decision: NC observed that report of MSME/DC, Kandla SEZ were requested to visit the factory site and submit the report after verification of scrap actually generated in the manufacture of transmission line towers. Regional MSME did not visit the factory as the same is not an MSME Unit. DC Kandla SEZ have submitted their report and same was referred to DIPP for comments. NC decided to **ratify** the scrap norms as per DIPP comments vide OM No.7/215/2017-TSW/62 dated 21st April, 2017 as under : Scrap norms for manufacture of transmission line towers as per actual scrap data certified by Central Excise (copy enclosed) may be accepted in terms of para 6.08(e) of Foreign Trade	

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New Delhi

Police 2015-20. RA may take suitable consequential action accordingly.

Case No. AR-66	M/S. GRAVITA INDIA LIMITED
Meeting No. 3/81	HQ File :01/81/050/00382/AM14/
Dated:- 02.05.2017	RLA File :13/24/040/00042/AM14/
Subject:	Ratification of norms in respect of Advance Authorization No. 1310045543 dated 30.12.2013.
Decision : NC decided to **ratify** the norms for the above Advance Authorisation on repeat basis as per AA no 1310041387 dated 18.10.2012 as per MMSE email dated 02.05.2017. RA may take suitable consequential action accordingly.	

Case No. AR-67	M/S. GRAVITA INDIA LIMITED
Meeting No. 3/81	HQ File No.: 01/81/050/00296/AM16/ DES-II/
Dated:- 02.05.2017	RLA File No.: 13/24/040/00003/AM16/
Subject:	Ratification of Norms of Advance Authorization No. 1310047857 dated 06.05.2015.
Decision : NC decided to **ratify** the norms for the above Advance Authorisation on repeat basis as per AA no 1310041387 dated 18.10.2012 as per MMSE email dated 02.05.2017. RA may take suitable consequential action accordingly.	

Case No. AR-68	M/S. MOLEX (INDIA) PRIVATE LIMITED
Meeting No. 3/81	HQ File No: 01/81/050/00260/AM09/DES-II/
Dated:- 02.05.2017	RLA File No: 07/24/040/00171/AM09/
Subject:	Modification of fixed norms in respect of advance authorization no. 0710058415 dated 09.07.2008.
Decision: NC observed that representation for modification of norms for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.	

Case No. AR-69	M/S. TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED
Meeting No. 3/81	HQ File No: 01/81/050/00279/AM15/DES.II /
Dated:- 02.05.2017	RLA File No: 04/21/040/00423/AM14/
Subject:	Ratification of norms in respect of Advance Authorization No. 0410153542 dated 24.12.2013.
Decision: NC decided to **ratify** the norms for the above AA as per DHI comments vide UO No. TSW(B)3/146/2014 (copy enclosed). RA may take suitable consequential action accordingly.	

Case No. AR-70	M/S. ALSTOM PROJECTS INDIA LIMITED
Meeting No. 3/81	HQ File No: 01/81/050/00213/AM10/DES.II/
Dated:- 02.05.2017	RLA File No: 03/94/040/01278/AM08/
Subject:	Ratification of Norms of Advance Authorization No. 0310464531 dated

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	11.03.2008.
Decision: NC observed that DHI deficiency letter dated 06.04.2017hs been sent to firm seeking certain information. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.	

Case No. AR-71	M/S. ANJANI TECHNOPLAST LIMITED
Meeting No. 3/81	HQ File No: 01/81/050/00221/AM13/DES.II/
Dated:- 02.05.2017	RLA File No: 05/23/040/00125/AM13/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510249179 dated 11.09.2009.
Decision: NC observed that representation for fixation of norms for the above AA was referred to MSME (Chemical Division) for comments. NC decided to await their reply and defer the case. The case stands deferred to 13.06.2017.	

Case No. AR-72	M/S. DIGI DRIVES PRIVATE LIMITED
Meeting No. 3/81	HQ File No: 01/81/050/00221/AM13/DES.II
Dated:- 02.05.2017	RLA File No: 05/23/040/00125/AM13/
Subject:	Ratification of norms in respect of advance authorization No. 0510328969 dated 05.07.2012.
Decision: Personal hearing was held in the above case. Following representative of the firm attended the hearing on 02.05.2017 : 1. Shri Samir Bansal, Director 2. Shri Bandan Kumar, Assistant Manager (Excise & Custom) Representative above firm explained the manufacturing process and value addition of their export product. NC accepted the explanation given by the technical representative and decided to **ratify** the norms on net to net basis with accountability clause. RA may take suitable consequential action accordingly.	

Case No. AR-73	M/S. JINDAL SAW LIMITED
Meeting No. 3/81	HQ File No: 01/81/50/408/AM13/DES.II
Dated:- 02.05.2017	RLA File No: 05/23/040/000359/AM13
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510340521 dated 10.12.2012.
Decision: NC observed that DIPP Deficiency letter sent to firm on 06.04.2017 seeking certain information. NC decided to send a reminder and defer the case. The case stands deferred to 13.06.2017.	

Case No. AR-74	M/S. PYROTECH ELECTRONICS PVT. LIMITED
Meeting No. 3/81	HQ File : 01/81/050/00472/AM13/DES.II
Dated:- 02.05.2017	RLA File : 13/21/040/00145/AM13/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 1310042080 dated 05.02.2013.
Decision: NC decided to **modify** the norms for the above AA as per DeitY comments vide UO	

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No. W-27/13/2014-IPHW-IPHW dated 21.04.2017 (copy enclosed). RA may take suitable consequential action accordingly.

Case No. AR-75	M/S. HINDUSTHAN URBAN INFRASTRUCTURE LIMITED
Meeting No. 3/81	HQ File No: 01/81/050/00160/AM16/DES.II/
Dated:- 02.05.2017	RLA File No: 05/23/040/00072/AM16/
Subject:-	Modification of fixed norms in respect of advance authorization no. 0510394422 dated 03.06.2015.
Decision: NC observed that reply of the firm has been received and being referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.	

Case No. AR-76	M/S. JAINSON CABLES INDIA PRIVATE LIMITED
Meeting No. 3/81	HQ File No: 01/81/050/00442/AM15/DES.II/
Dated:- 02.05.2017	RLA File No: 08/24/040/00002/AM15/
Subject:-	Ratification of norms in respect of advance authorization no. 0810133370 dated 17.09.2014.
Decision: NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.	

Case No. AR-77	M/S. JAINSON CABLES INDIA PRIVATE LIMITED
Meeting No. 3/81	HQ File No: 01/81/050/00215/AM16/DES.II/
Dated:- 02.05.2017	RLA File No: 08/24/040/00095/AM16/
Subject:-	Ratification of norms in respect of advance authorization no. 0810135610 dated 03.07.2015.
Decision: NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017. .	

Case No. AR-78	M/S. JAINSON CABLES INDIA PRIVATE LIMITED
Meeting No. 3/81	HQ File No: 01/81/050/00481/AM16/DES.II/
Dated:- 02.05.2017	RLA File No: 08/24/040/00092/AM16/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0810135611 dated 03.07.2015.
Decision: NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.	

Case No. AR-79	M/S. ALSTOM INDIA LIMITED
Meeting No. 3/81	HQ File No: 01/81/050/00346/AM16/DES.II/
Dated:- 02.05.2017	RLA File No: 34/24/040/00163/AM16/
Subject:-	Modification of ratified norms in respect of advance authorization no.

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	3410041507 dated 14.09.2015.
Decision: NC observed that representation for modification of norms for the above AA was referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.	

Case No. AR-80	M/S. GRID INDIA POWER CABLES PRIVATE LIMITED
Meeting No. 3/81	HQ File No: 01/81/050/00275/AM17/
Dated:- 02.05.2017	RLA File No: 05/23/040/00104/AM17/
Subject:	Ratification of ratified norms in respect of Advance Authorization No. 0510398727 dated 03.06.2016
Decision: NC decided to send a deficiency letter to firm as per DIPP UO NO. 12/34/2017-TSW/80-A/R dated 02 /05/2017 as under : Reply submitted by the firm vide their letter No. GIPCL/DGFTY/02/2017-18 dated 11.04.2017 has been perused which is not complete/proper and they may be asked to submit the point wise reply for the following: 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Requirement of PVC Resin/ Plasticizer and Filler, keeping in view that export items do not contain any PVC Compound and that cables are XLPE insulated. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input per KM of export product. The case stands deferred to 13.06.2017.	

Case No. AR-81	M/S. MASS-TECH CONTROLS PRIVATE LIMITED
Meeting No. 3/81	HQ File No: 01/81/050/00033/AM09/
Dated:- 02.05.2017	RLA File No: 03/95/040/00133/AM08/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310431011 dated 29.05.2007.
Decision: NC observed that representation for modification of norms for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.	

Case No. AR-82	M/S. MASS-TECH CONTROLS PRIVATE LIMITED
Meeting No. 3/81	HQ File No: 01/81/050/00034/AM09/
Dated:- 02.05.2017	RLA File No: 03/95/040/00132/AM08/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310431026 dated 29.05.2007.
Decision: NC observed that representation for modification of norms for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.	

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Case No. AR-83	M/S. ZENITH PRECISION PRIVATE LIMITED
Meeting No. 3/81	HQ File No: 01/81/050/00296/AM15/
Dated:- 02.05.2017	RLA File No: 07/24/040/00082/AM15/
Subject:	Ratification of norms in respect of advance authorization no. 0710105419 dated 26.06.2014.
Decision: NC observed that representation for ratification of norms for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 13.06.2017.	

Date:30.05.2017
Place: New Delhi

(Baljit Singh)
Deputy Director General Foreign Trade

(Vinod Kumar Kashyap)
Foreign Trade Development Officer

No. TL-12021/5/2016-GC and F-DCMSME
Office of the Development Commissioner (MSME)
(Chemical Division)
****

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7th Floor, Nirman Bhawan,
New Delhi, 30th March, 2017

OFFICE MEMORANDUM

Subject: Ratification of the norms in respect of advance authorization No. 0510397635 dated 18.08.2016 under Para 4.7 of HBP(Vol.I) obtained by M/s Anjani Technoplast Ltd. - regd.

Director General of Foreign Trade (DGFT) may refer to O.M. No. 01/81/050/0045/AM17/131 dated 16.03.2017 requesting to re-examine application of M/s Anjani Technoplast Ltd. in view of the observation that weight cannot be lesser than the import item.

2. The Proposal has been re-examined, the fact the weight of export products may not be lesser than import items may not be logical in general, it may depend upon the process loss. However, in this case, weight of export product is shown as 10454.55 Kg. with net content of import item 11,500 Kg. may have no relevance if exported product contains net weight of 11,500 Kg. of imported item. It should have higher weight than 11,500 Kg.

2. In view of this, DGFT may seek clarification from M/s Anjani Technoplant Ltd. and same may be provided to this office for re-examination of the application.

This issues with the approval of the Competent Authority.

(H.S. Bisht)
Director (GC&F)

Sh. Vinod Kumar Kashyap,
Foreign Trade Development Officer,
Ministry of Commerce & Industry,
Directorate General of Foreign Trade
(DES-II Section)
Udyog Bhawan, New Delhi

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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2.5.17

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017 - Case No. 33/5/81 (M/s Dynamic Cables Pvt. Limited) (Advance Authorization No. 1310048197 dated 05.04.2016)

Firm may be asked to submit the following information:

1. Voltage rating of cables.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Details of other materials, indigenous or imported , required in the manufacture of cables.
4. Net weight per KM of each cable including the weight of indigenous inputs .
5. Material balancing viz. net content of each imported and indigenous input per KM of export product.
6. Wastage claimed on each import item, if any.

Norms committee may take a view

02-05-2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/52 dated 02 /05/2017

बलजीत सिंह BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Foreign Trade Development Officer
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वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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2.5.17

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017 - Case No. 40/14/81 (M/s Kineco Kaman Composites India Pvt. Ltd.) (Advance Authorization No. 1710006354 dated 09.06.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 8, 9 & 11 of Standard Deficiency Format.
2. Basis/Justification for the quantities of import items .

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/58 dated 02 /05/2017

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, ...

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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Udyog Bhawan, New Delhi

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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017 - Case No. 3/20/81 (M/s Kalpataru Power Transmission Limited) (Advance Authorization No. 0810138994 dated 28.10.2016)

Reply submitted by the firm vide their letter No. KPTL/DGFT/2017-18/48 dated 17.04.2017 has been perused which is not complete/proper and they may be asked to submit the point wise reply for the following:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise, for the items covered in the Advance Authorization.

   Norms committee may take a view

02.05.2017

(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/34/2017-TSW/82 dated 19/07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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25.5.17

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance Authorization No1310048447 dated 09.11.2016 - M/s Sun City Pvt Ltd, Jaipur.

DGFT may refer to their UO No 01/81/50/472/AM-17/DES-II dated 11.04.2017 whereby thereby DGFT has forwarded the reply received from M/s Sun City Pvt Ltd, Jaipur on the clarification asked from the applicant vide UO note of even number dated 02.01.2017. In this connection, it is informed that the reply submitted by the applicant is not as per the clarification asked by them. Therefore, DGFT is requested to ask the reply from the applicant on the questioners at the earliest so that this Ministry could submit their comments to DGFT for consideration in the next meeting.

Bhatnagar
(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(14)/2016-TD dated 18.04.2017

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Udyog Bhawan, New Delhi

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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017- Case No. 10/23/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310809231 dated 22.11.2016)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 8 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1,2 & 4 to 8.
3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 3.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 5 & 7.
5. Quantity of import item at Sl .No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 2 to 8.
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2 to 8 .
7. Quantity of import item at Sl. No. 6 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 4.
8. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1 & 5.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 4 .
10. Quantity of import item at Sl. No. 9 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 1.

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/86 dated 02/05/2017

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

EXPORT ITEM LIST (ADVANCE AUTHORISATION NO. 0310809231 DT. 22.11.2016

Sr. No.	Size & type Of Cables	Qty (MTRS)	Total Cable wt (Metric tons)
1	Copper Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape ZHFR Sheathed Armoured Cables 11 KV.		
1	3 Core X 185 Sq.MM	750	7.425
2	Copper Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape PVC Sheathed Unarmoured Cables 24 KV.		
1	1 Core X 120 Sq.MM		
2	1 Core X 630 Sq.MM		
3	1 Core X 400 Sq.MM	8105	30.770
3	Aluminium Cond. Covered with Semi Conducting Compound XLPE Insulated Cu. Tape PVC Sheathed Unarmoured Cables 36 KV.		
1	1 Core X 240 Sq.MM	29439	59.467
4	Copper Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape PVC Sheathed Unarmoured Cables 36 KV.		
1	1 Core X 630 Sq.MM	915	6.899
5	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1.2 kV.		
1	2 Core X 25 Sq.MM		
2	3 Core X 25 Sq.MM		
3	3 Core X 35 Sq.MM	72000	92.40
6	Copper Cond. PVC Insulated PVC Sheathed Unarmoured Cables 1.2 KV		
1	1 Core X 150 Sq.MM		
2	1 Core X 120 Sq.MM		
3	1 Core X 70 Sq.MM		
4	1 Core X 16 Sq.MM		
5	5 Core X 1.5 Sq.MM		
6	4 Core X 2.5 Sq.MM		
7	9 Core X 1.5 Sq.MM		
8	19 Core X 1.5 Sq.MM		
9	4 Core X 4 Sq.MM	64800	35.338
7	Copper Cond. XLPE Insulated PVC Sheathed Unarmoured Cables 1.2KV.		
1	3 Core X 10 Sq.MM		
2	5 Core X 6 Sq.MM		
3	3 Core X 4 Sq.MM		
4	3 Core X 50 Sq.MM		
5	5 Core X 16 Sq.MM		
6	5 Core X 150 Sq.MM		
7	3 Core X 6 Sq.MM	17750	16.957
8	Copper Cond. PVC Insulated Unarmoured Cables upto 1000 V.		
1	1 Core X 4 Sq.MM	8640	0.441

बलजीत सिंह /BALJIT SINGH
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Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017 - Case No. 29/20/81(M/s Mauriya Udyog Limited) (Advance Authorization No. 0510400508 dated 28.11.2016)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format, export product wise.
2. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/91 dated 02 /05/2017

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
उप महानिदेशक विदेश व्यापार
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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2.5.2017

REMINDER

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6,सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No.....17(15)/2017-IPHW

दिनांक
Date.....21.04.2017

M/s. Digi Drives P. Ltd.
Plot No. 148 Sector-58
Urban Estate
Faridabad-121004
Haryana

Sub:-Application for ratification of norms of Advance Licence No 0510400632 dated 6.12.2016 for export of " Control Panel for AC Drive".

Sir,

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 21.02.2017 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal :--

i) A brief note on export product.
ii) Composition of each set of export product
iii) Quantity of Import items required for manufacturing one unit of export product without any wastage
iv) Wastage claimed, if any and justification thereof
v) Details of accessories in import list along with the composition of each KIT
vi) Justification of import of Inverter ACs. Whether it is a part of export product

2. You are also requested to provide a brief note on export product.

3. You are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned.

Yours faithfully

(Asha Nangia)
Director

Copy to:-
Shri Vinod Kumar Kashyap
FTDO
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t DGFT U.O No. 01/81/50/529/AM I7/DES-11/115 dated 24.01.2017

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

Digital India
Power To Empower

स्वच्छ भारत
एक कदम स्वच्छता की ओर

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ELECTRONICS INDIA
Billion Needs Million Chips

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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017- Case No. 45/3/81 (M/s Priyanka India Pvt. Ltd.) (Advance Authorization No. 0510401412 dated 30.01.2017)

Advance Authorisation may be ratified as under:

1. Export item to contain 150000 Kgs. of Magnetic Stainless Steel Grade 430.
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 165000 Kgs. as 1.10 Kgs./kg. content in the export item.

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/105 dated 02 /05/2017

बलजीत सिंह /BALJIT SINGH
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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017 - Case No. 11/3/81 (M/s KSH International Pvt. Ltd.) (Advance Authorization No. 0310810914 dated 02.02.2017)

Taking clue from SION at S.No.C-1422, quantities of import items may be allowed as under:

1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 489.269 MT as 1.01 Kgs./Kg. content in the export product.
2. Quantity of import item at Sl. No. 2 may be allowed as 2 MT.
3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 2 MT.
4. Quantity of import item at Sl. No. 4 may be allowed within 1% FOB value of exports.

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/107 dated 02 /05/2017

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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विनोद कुमार कश्यप
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Udyog Bhawan, New Delhi

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1.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017- Case No. 27/3/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310810937 dated 03.02.2017)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/110 dated 02/05/2017

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017- Case No. 28/3/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310810941 dated 03.02.2017)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

02/-5/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/111 dated 02/05/2017

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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Udyog Bhawan, New Delhi-110011

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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017- Case No. 29/3/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310810938 dated 03.02.2017)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/112 dated 02/05/2017

बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017- Case No. 30/3/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310810940 dated 03.02.2017)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/113 dated 02/05/2017

बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017- Case No. 31/3/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310811235 dated 15.02.2017)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/118 dated 02/05/2017

बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017- Case No. 41/3/81 (M/s Sterlite Power Transmission Limited) (Advance Authorization No. 0310811340 dated 21.02.2017)

Advance Authorisation may be ratified as under:

1. Net weight of export items at Sl. No. 1 & 2 may be specified as 11135 Kgs. & 9961 Kgs. respectively.
2. Word "Greased" may be suffixed with the description of export items at Sl. No. 1 & 2.
3. Quantity of import item at Sl. No. 1 (Aluminium Ingots) may be allowed as 12.492 MT as 1.04 Kgs./Kg. content in the export items at Sl. No. 1 & 2, taking clue from SION C-7.
4. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 7.9 MT as 1.02 Kgs./Kg. content in the export items, taking clue from SION C-7.
5. Quantity of import item at Sl. No. 3(Zinc) may be allowed as applied for i.e. 0.309 MT as 4 % weight of steel content in export items, taking clue from SION C-7.
6. Quantity of import item(Overhead Conductor Grease) at Sl. No. 4 may be allowed upto 2 % of FOB value of export items at Sl. No. 1 & 2.

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/120 dated 02/05/2017

बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017- Case No. 21/3/81 (M/s Padia Exports Pvt. Ltd.) (Advance Authorization No. 0510401796 dated 01.03.2017)

Advance Authorisation may be ratified as under:

1. Export item to contain 88 MT of Non-Magnetic Stainless Steel Grade 201.
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 80 MT .

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/126 dated 02 /05/2017

बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017- Case No. 22/3/81 (M/s Padia Exports Pvt. Ltd.) (Advance Authorization No. 0510401797 dated 01.03.2017)

Advance Authorisation may be ratified as under:

1. Export item to contain 88 MT of Non-Magnetic Stainless Steel Grade 201.
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 80 MT .

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/127 dated 02 /05/2017

बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017- Case No. 23/3/81 (M/s Padia Exports Pvt. Ltd.) (Advance Authorization No. 0510401798 dated 01.03.2017)

Advance Authorisation may be ratified as under:

1. Export item to contain 88 MT of Non-Magnetic Stainless Steel Grade 201.
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 80 MT .

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/128 dated 02 /05/2017

बलजीत सिंह /BALJIT SINGH
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विनोद कुमार कश्यप
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017- Case No. 26/3/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310811519 dated 01.03.2017)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/129 dated 02/05/2017

बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017 - Case No. 1/26/81 M/s KEI Industries Limited) (Advance Authorization No. 0510401832 dated 02.03.2016)

Firm may be asked to submit the following information:

1. Net weight of each Cable.
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. DIPP No. 12/34/2017-TSW/130 dated 02 /05/2017

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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विनोद कुमार कश्यप
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017- Case No. 39/3/81 (M/s Sterlite Power Transmission Limited) (Advance Authorization No. 0310811638 dated 06.03.2017)

Firm may be asked to submit the following information:

1. Quantities of export items at Sl. No. 1 to 3 in Kilometers also in addition to their weights.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product.
3. Net weight per KM of each export product.
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/134 dated 02/05/2017

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017- Case No. 20/3/81 (M/s Padia Exports Pvt. Ltd.) (Advance Authorization No. 0510401890 dated 07.03.2017)

Advance Authorisation may be ratified as under:

1. Export item to contain 80 MT of Non-Magnetic Stainless Steel Grade 201.
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 88 MT as 1.10 Kgs./Kg. content in export item.

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/136 dated 02 /05/2017

बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017- Case No. 25/3/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310811684 dated 07.03.2017)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Meters, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/137 dated 02/05/2017

बलजीत सिंह / BALJIT SINGH
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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017- Case No. 38/3/81 (M/s Sterlite Power Transmission Limited) (Advance Authorization No. 0310811659 dated 07.03.2017)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, supported by the Cross sectional diagram of export product.
2. Net weight per KM of export product.
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/138 dated 02/05/2017

बलजीत सिंह / BALJEET SINGH
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017- Case No. 40/3/81 (M/s Sterlite Power Transmission Limited) (Advance Authorization No. 0310811681 dated 07.03.2017)

Firm may be asked to submit the following information:

1. Quantities of export items at Sl. No. 1 & 2 in Kilometers also in addition to their weights.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product.
3. Net weight per KM of each export product.
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/139 dated 02/05/2017

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry

विनोद कुमार कश्यप
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2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017 - Case No. 37/3/81 (M/s R. R. Kabel Limited) (Advance Authorization No. 0310811810 dated 14.03.2017)

Firm may be asked to submit the following information:

1. Voltage rating of cables.
2. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
3. Details of import items at Sl. No. 2, 3 & 4 and their specific use in export items.
4. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
5. Net weight per KM of each Cable
6. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
7. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

02/05/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/143 dated 02 /05/2017

बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

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Government of India
Department of Heavy Industry
TSW(B) Section
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DES.I ID No. 1/81/279/AM-15 DES-I I dated 14/4/2017

AA No. 41053542 Toshiba JSW

With reference to Annexure A of enclosure dated 3/4/2017 to above ID note

Items listed in 1 row – be deleted
Items listed in 2 row – as per Misc. C-1647
Items listed in 3 row – net to net with accountability under GN4.

(K.K. Tiwari)
Industrial Advisor

Dy. DGFT DESII
TSW(B) 3/146/2014

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Udyog Bhawan, New Delhi

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No.7/215/2017-TSW / 62

Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support Wing)

Udyog Bhawan, New Delhi
Dated, the 21st April, 2017

OFFICE MEMORANDUM

Subject: Fixation of scrap Norms in respect of M/s Kalpataru Power Transmission Ltd., Gandhinagar, Gujarat (100 % EOU)

Ref: DGFT I.D. No.01/81/162/11/AM-16/DES-II/2 dated 10.04.2017

O/o DGFT (DES-II) may kindly refer to their abovementioned I.D. No. forwarding therewith an application from M/s Kalpataru Power Transmission Ltd., Gandhinagar, Gujarat, an EOU, for fixation of norms for scrap arising out of production process for the manufacture of transmission line towers, in terms of para 6.08(e) of Foreign Trade Policy 2015-20.

Firm have explained the details of process involved in the manufacture of their export item namely, transmission line towers and wastages of Steel Plates and angles at different stages . As, there are a large number of components involved in this case and request is for fixation of norms for scarp as per actuals and not for fixation of input output norms for import under Advance Authorization, it was earlier decided by the Norms Committee that Regional MSME /Development Commissioner, Kandla SEZ office may be requested to physically visit the factory site and submit its report after verification, for scrap actually generated in the manufacture of transmission line towers.

Now office of Development Commissioner, Kandla SEZ have submitted a site inspection report after inspection of factory. Factory was not visited by regional MSME office as the applicant is not in MSME sector.

Development Commissioner, Kandla SEZ have stated that the product is tailor made and is manufactured against specific order and therefore, scarp generation is also different from case to case basis depending upon design of transmission towers. After seeing the manufacturing operations and records relating to production and generation of scarp(certified by Central Excise) , the team from O/o DC, Kandla SEZ have stated that the scarp generated as percentage of finished product is 5.70%, which is also certified by Central excise may be accepted.

In this connection, following points are for consideration;

1. Request is for fixation of scrap norms for the manufacture of transmission line towers by an EOU in terms of para 6.08(e) of Foreign Trade Policy 2015-20 and not for fixation of norms under Advance Authorization.

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विनोद कुमार कश्यप
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2. While fixing SIONs or adhoc norms under Advance Authorization, recovery is normally taken from the scrap generated during the manufacturing operations. In case of EOU/SEZ units, as disposal of scrap is on payment of applicable duties, recovery for scarp is not required to be taken for fixation of scrap norms.
3. Even if SION exists for transmission line towers at C-220, wastage may vary for different types of transmission line towers, depending upon their sizes & shapes.
4. There are a large number of components/parts (in thousands) fabricated from steel plates/angles etc. and it is practically not possible to assess wastage from drawings.
5. In the present case, a team from Kandla SEZ have certified scarp norms, after inspection of the manufacturing process.
6. Scrap norms have also been certified by Central excise.
7. In the past also Norms Committee has approved scarp Norms for EOUs based on excise certified data/field inspection reports.

In view of the above and as the scrap norms shall be used for the disposal of scrap actually generated during the manufacturing operations on payment of applicable duties and not for fixation of norms under Advance Authorization, this office recommends that report submitted by team from Kandla SEZ for fixation of scarp norms for manufacture of transmission line towers as per actual scarp data certified Central Excise(copy enclosed) may be accepted in terms of para 6.08(e) of Foreign Trade Policy 2015-20.

This may be placed before the Norms Committee for consideration and approval as deemed fit.

21/04/2016

(Sushil Kumar Jain)
Development Officer
Tel: 23063166
E-mail: sushilk.jain@nic.in

To
Sh. Vinod Kumar Kashyap,
FTDO (DES-II),
Directorate General of Foreign Trade
Udyog Bhawan
New Delhi

बलजीत सिंह/BALJIT SINGH
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OFFICE OF THE SUPERINTENDENT OF CENTRAL EXCISE,
AR-IV, DIVISION-GANDHINAGAR, NR. CH-3 CIRCLE, SECTOR-10/A,
OPP. ST.XAVIER HIGH SCHOOL, GANDHINAGAR.

CERTIFICATE

This is to certify that M/s. Kalpataru Power Transmission Ltd (EOU Division) situated at A-4/1, A-4/2, A-5, E-17, & A-42/1, GIDC Electronics Estate, Sector-25, Gandhinagar having Registration No. AAACK8387RXM002 for the period from 03.02.2005 to 18.10.2013. The EOU division has started its production on 19.10.2005 and exit from EOU on 18.10.2013 vide letter No. KASEZ/100%EOU/II/131/2004-05/7426 Dated: 18.10.2013 on the basis of permission granted by KASEZ vide Order No. KASEZ/100%EOU/II/131/2004-05/8549 Dated: 03.02.2005.

This is further certify that during the operation as EOU, production, consumption of raw material i.e. Steel angles and plates for production along with generation and clearance of steel scraps by the unit are as under :

Year	Steel -MS/HT angles and Plates		Generation of Steel scrap	
	Consumption (in MT)	Production (in MT)	(in MT)	%
2005-06	11151.688	9433.737	362.420	3.84
2006-07	26561.593	25288.271	1389.660	5.50
2007-08	24745.393	23391.396	1748.390	7.47
2008-09	27298.051	25296.450	1325.680	5.24
2009-10	28825.978	27980.165	1514.230	5.41
2010-11	30582.379	28619.249	1541.683	5.39
2011-12	25016.340	23351.453	1388.370	5.95
2012-13	25642.380	24227.612	1335.120	5.51
2013-14 (Up to 18.10.2013)	13651.030	13157.085	832.650	6.33
Total	213474.832	200745.418	11438.173	

The above certificate is issued at the request of M/s. Kalpataru Power Transmission Ltd on the basis of ER-2 filed and record available with this office.

Place : GANDHINAGAR

Date : 10.05.2016

बलजीत सिंह /BALJIT SINGH
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वाणिज्य एवं उद्योग मंत्रालय
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उद्योग भवन, नई दिल्ली

(100 % EOU)
सहायक अधीक्षक, केन्द्रीय उत्पाद शुल्क
आर-IV, गांधीनगर

विनोद कुमार कश्यप
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Udyog Bhawan, New Delhi

10/05/16
PARUL SHAH
अधीक्षक/Superintendent
के. उ. शुल्क, आर-IV
C.Excise, Range-IV
गांधीनगर/Gandhinagar

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2-5-2017

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Modification of norms in respect of advance Licence No. 1310042080 dated 5.02.2013 issued to M/s. Pyrotech Electronics Pvt. Ltd. Udaipur.

Reference DGFT I.D. No. 01/81/50/472/AM13/DES-11/28 dated 22.12.2016 vide which comments of this Department have been sought on the above mentioned application of M/s Pyrotech Electronics Pvt. Ltd. Udaipur for modification of norms in the advance authorization to allow import item sr. No. 1 Air Conditioner for export product.

2 The FOB value of export is Rs22.204,831.21 (US$ 403,724.19) and CIF value of Import is Rs 17,990,185.20 (US$ 327,094.28).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. This Department recommends the import of Air Conditioner at Sl. No. 1 of import list on net to net basis.

(Asha Nangia)
Director

Shri Vinod Kashyap, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. W-27/13/2014-IPHW-IPHW dated 21.04.2017

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AR-80
2.5.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 02/05/2017- Case No. A/R-80 (M/s Grid India Power Cables Pvt. Limited) (Advance Authorization No. 0510398727 dated 03.06.2016)

Reply submitted by the firm vide their letter No. GIPCL/DGFTY/02/2017-18 dated 11.04.2017 has been perused which is not complete/proper and they may be asked to submit the point wise reply for the following:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Requirement of PVC Resin/ Plasticizer and Filler, keeping in view that export items do not contain any PVC Compound and that cables are XLPE insulated.
3. Net weight per KM of each Cable.
4. Material balancing viz. net content of each imported and indigenous input per KM of export product.

Norms committee may take a view

02.05.2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/34/2017-TSW/80-A/R dated 02 /05/2017

BALJIT SINGH
Deputy Director General of Foreign Trade
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